

Æ

ITEM NO.27

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 3469/2013

(From the judgement and order dated 31/08/2012 in Special Appeal
No.893/2010, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ISTHIYAK AHMED OF C.R.P.F.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

With I.A. 1 (c/delay in filing SLP,c/delay in refiling SLP)

Date: 11/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. Devvrat,Adv.

Mr. Anup Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable in ten weeks.

Dasti, in addition to the ordinary process, is permitted.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

|
|